Annexure 7

Name of the corporate debtor: **Sterne India Private Limited** ; Date of commencement of CIRP: **22nd April 2025**; List of Creditors as on: **07th October 2026**

List of Operational creditors (Government Dues)

Amount in INR

SN	Name of Creditor	Department	Details of Claim Received		Details of Claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?					
1	The Assistant Commissioner of central tax , South Division 5	GST Department - Bangalore (South Division)	22.05.2025	3,89,22,201	8,14,957	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	3,81,07,244	-	Claim pertains to IRP's tenure. INR 8.14 Lacs pertaining to 282/2024-25/supdt/ESD - 5 has been admitted. A portion of the claim represents an intimation of payment of INR 2,30,00,000 made voluntarily or against a Show Cause Notice/statement. Accordingly, as the amount has already been paid, the same cannot be considered as part of the claim. Further, please note that the said claim was originally verified by the IRP and the same has been reverified by the RP in the due course.
2	The Assistant Commissioner of central tax , South Division 5	GST Department - Bangalore (South Division)	20.09.2025	-	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	-	It is noted that OIO No. 33/2026-27/GST has been issued in continuation of Show Cause Notice No. 261/2024-25(CTA-I)/ADC, against which this claim was originally submitted. Since the overall claim of the department includes the amount forming part of this claim, the revised Form B shall be considered for the purpose of claim verification, subject to receipt of the same. Accordingly, the amount pertaining to Claim 2 has been deducted from the overall claim calculation, and Claim 2 is treated as superseded and null and void.
3	The Assistant Commissioner of central tax , South Division 5	GST Department - Bangalore (South Division)	10.12.2025	2,85,54,549	1,71,85,862	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	1,13,68,687	-	Claim received after due date for submission. The prinicipal portion has been admitted, the interest upto the ICD has been admitted and the penalty has been rejected since the order was passed during the subsistence of the moratorium.
4	The Assistant Commissioner of central tax , South Division 5	GST Department - Bangalore (South Division)	22.12.2025	3,03,40,031	2,44,05,618	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	59,34,413	-	Claim received after due date for submission. The prinicipal portion has been admitted, the interest upto the ICD has been admitted and the penalty has been rejected since the order was passed during the subsistence of the moratorium.
5	The Assistant Commissioner of central tax , North Division 2	GST Department - Bangalore (South Division)	30.07.2026	35,05,28,853	16,78,24,270	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	18,27,04,583	-	Claim received after due date for submission. The prinicipal portion has been admitted, the interest upto the ICD has been admitted and the penalty has been rejected since the order was passed during the subsistence of the moratorium.
6	Deputy Commissioner of State Tax, Kalyan, Thane, Maharashtra	GST Department - Kalyan (Maharashtra)	26.08.2026	-	-	Tax liability	N.A	N.A	No	-	-	-	-	The effect of the aforesaid claim has subsequently been covered under the revised Form B submitted on 07th May 2026. Accordingly, the revised Form B dated 07th May 2026 has been taken into consideration by the RP for verification and consideration of the claim and this claim has been treated as null and void.
7	Deputy Commissioner of State Tax, Kalyan, Thane, Maharashtra	GST Department - Kalyan (Maharashtra)	07.05.2026	7,68,72,150	5,61,72,471	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	2,06,99,679	-	Claim received after due date for submission, but based on legal opinion, the same was considered & verified and the same has been admitted on a provisional basis. The principal component has been verified and admitted, the interest component has also been admitted upto the ICD on a proportianate basis and penalty in respect of orders issued after the initiation of CIRP have been rejected.
8	Deputy Commissioner of State Tax, Kalyan, Thane, Maharashtra	GST Department - Kalyan (Maharashtra)	27.08.2026	11,03,91,881	5,78,09,406	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	5,25,82,475	-	Claim received after due date for submission, but based on legal opinion, the same was considered & verified and the same has been admitted on a provisional basis. The principal component has been verified and admitted, the interest component has also been admitted upto the ICD on a proportianate basis and penalty in respect of orders issued after the initiation of CIRP have been rejected.
9	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderababd CGST Commissionerate, Hyderababd	GST Department - Hyderabad (ABIDS)	27.05.2025	48,40,81,211	27,52,41,903	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	20,88,39,308	-	The principal amount and interest have been admitted based on the documentary evidence, computations, and clarifications furnished by the Department. The penalty component has not been admitted in view of the moratorium imposed under Section 14 of the Insolvency and Bankruptcy Code, 2016.
10	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderababd CGST Commissionerate, Hyderababd	GST Department - Hyderabad (ABIDS)	20.08.2025	10,52,291	6,63,516	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	3,88,775	-	Principal is admissible. Clarifications have been sought from department in resepect of the Interest Componenet. Penalty is not-admissible due to moratorium under Section 14.
11	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderababd CGST Commissionerate, Hyderababd	GST Department - Hyderabad (ABIDS)	26.09.2025	5,54,08,73,488	-	Penalty	N.A	N.A	No	-	-	5,54,08,73,488	-	Penalty is not-admissible due to moratorium under Section 14.
12	Office of The Assistant Commissioner of CGST &C.Ex, Dankuni Division	GST Department - West Bengal (Dankuni Division)	07.05.2025	1,30,45,516	1,03,31,416	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	27,14,100	-	Claim partially admitted by the erstwhile IRP

SN	Name of Creditor	Department	Details of Claim Received		Details of Claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?					
13	Central Tax and Central Excise Kozhikode Urban Division	GST Department - Calicut (Kozhikode)	14.05.2025	18,965	-	Tax liability + Interest + Late Fees	N.A	N.A	No	-	-	18,965	-	Claim pertains to differential GST liability for FY 2022–23 arising from mismatch between GSTR-2B and GSTR-3B, along with interest for delayed payment and late fees for delayed filing of GSTR-9.
14	Assistant Commissioner (ST), Gajuwaka Circle,Visakhaptnam-II Division	GST Department - Andhra Pradesh (Visakhaptnam)	17.09.2025	5,24,30,400	32,46,803	Tax liability + Penalty	N.A	N.A	No	-	-	4,91,83,597	-	Amounts relating to under-declared output tax and ITC reversal are admissible. Balances relating to tax identified through E-Way Bills or suppression of sales are non-admissible as they pertain to procedural lapses and require further verification Penalty is not-admissible due to moratorium under Section 14.
15	Assistant Commissioner (State Tax), Commercial Tax Department, Nava Raipur Circle - 10	GST Department - Chhattisgarh (Raipur)	01.05.2025	20,000	20,000	Tax liability	N.A	N.A	No	-	-	-	-	The claim has been admitted as per the documentary records furnished.
16	Assistant Commissioner (State Tax), Vadodara, Gujarat	GST Department - Gujarat (Vadodara)	07.10.2026	6,84,90,272	3,89,49,619	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	2,95,40,653	-	Claim is based on 3 outstanding demands. Principal & Interest in respect of outstanding demand 1 & 2 have been admitted based on the show cause notice. The Prinicipal Amount in respect of demand 3 has been admitted since the liability is refelected on the GST Portal. Penalty amount in respect of all 3 outstanding demands has been rejected in view of Section 14 of the IBC.
17	Assistant Commissioner of Goods and Service Tax, Divison - Palam CGST Delhi South Commissionerate	GST Department - Delhi (South - Palam)	13.04.2026	57,25,50,804	23,47,45,691	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	33,78,05,113	-	Claim received after due date for submission, but based on legal opinion, the same was considered & verified. The principal component and interest upto the ICD was considered and admitted after adjustment of GST Liability in respect of the other states whose liability was mentioned in the Order. The penalty component has been rejected as the orders were passed during the subsistence of moratorium.
18	Employees Provident Fund Organisation, Regional PF Commissioner - II, Malleshwaram	Employees Provident Fund Organisation	09.10.2025	4,74,782	-	Interest + Penalty	N.A	N.A	No	-	-	4,74,782	-	Wrong claim form submitted by the Department. Clarifications were sought; however, no response was received. Claim is based on assessment/penalty passed during the CIRP period and is therefore not admissible in view of Section 14 of the IBC.
19	Employees State Insurance Corporation, Sub Regional Office (Bommasandra)	Employees State Insurance Corporation	06.08.2026	6,05,682	4,25,040	Tax Liability	N.A	N.A	No	-	-	1,80,642	-	Claim received after due date for submission, but based on legal opinion, the same was considered & verified. Based on the information available, the RP has admitted INR 4,25,040 for the period from November 2020 to March 2024, considering 40 months based on the documents provided. The balance amount of INR 1,80,642 has been rejected as the same is not supported by the Corporate Debtor's audited financial statements for FY 2024-25, which show no employees during the relevant period.
20	Deputy Commissioner of Income Tax, Circle - 6 (1) (1) Bangalore	Income Tax	22.09.2025	57,77,08,570	-	Tax Liability	N.A	N.A	No	57,77,08,570	-	-	-	In view of the pending proceedings before the Hon'ble High Court of Karnataka and the absence of a concluded determination of liability as on the Insolvency Commencement Date, the claim has been admitted as a contingent claim.
21	Income Tax Officer (TDS) Ward 3(2) Banglore	Income Tax - TDS	29.08.2025	31,50,740	31,50,740	Tax Liability	N.A	N.A	No	-	-	-	-	The claim has been admitted as per the documentary records furnished.
Total				**7,95,01,12,386**	**89,09,87,312**					**57,77,08,570**	**-**	**6,48,14,16,504**	**-**	

Notes:

1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
2. The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims maybe admitted on receiving sufficient proof in support of such claims.
3. In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
4. The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
5. A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. 22nd April, 2025.
6. An Addendum to Form A - Public Announcement is being made on 20th August, 2025 and the revised claims are required to be filed within the prescribed time.